

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 290/97  
MA 2483/2000

New Delhi, this the 10th day of October, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)  
Hon'ble Sh. Govindan S. Tampi, Member (A)

1. AIR Foreign Service Translators - Broadcasters Association (Regd.) through its General Secretary, Shri K.K.Das, 972, Saraswati Vihar, Gurgaon (Haryana).
2. Shri K.K.Das, Translator-cum-Announcer, 972, Saraswati Vihar, Gurgaon (Haryana)
3. Shri S.S.Naseem, Translator-cum-Announcer Arabic Services, External Services Division, All India Radio, New Delhi.
4. Shri M.A.Malik, Translator-cum-Announcer, Persian Service, External Services Division, All India Radio, New Delhi.
5. Shri M.N.Upadhyaya, Translator-cum-Announcer, Nepali Service, External Services Division, All India Radio, New Delhi.

....Applicants.

(By Advocate : Sh. G.D.Gupta)

V E R S U S

1. Union of India through the Secretary to the Government of India, Ministry of Information & Broadcasting, New Delhi.
2. The Director-General, All India Radio Akashwani Bhawan, New Delhi.
3. The Director, External Services Division Broadcastings House, All India Radio New Delhi.

....Respondents.

(By Advocate : Sh. Anil Singhal, proxy counsel for Mrs. P.K.Gupta)

ORDER (ORAL)

By Hon'ble Sh. Govindan S. Tampi, Member (A)

(22)

In this case the All India Radio Foreign Services Translators - Broadcasters Association (Regd) and others have come before this Tribunal seeking redressal of their grievance on account of lack of promotional avenues in their cadre.

2. Heard the counsel - Sh. G.D.Gupta for the applicants and Sh. Anil Singhal, proxy counsel for Ms. P.K.Gupta, appearing for the respondents.

3. The short matter to be decided relates to the facilitation of measures for alleviating the grievances of the members of the applicant association. It is pointed out on behalf of the applicants that keeping in mind the interest of the applicants and the financial situation of the Government, the Fifth Central Pay Commission who considered the case of the All India Radio Foreign Services Translators Broadcasters Association had given some recommendations including the creation of fresh cadre for it as well as of four posts of Directors. The plea on behalf of the applicant is that the same be got considered fast and favourably decided upon, in view of the representations already made by them or are being made by them in this regard now. The learned counsel for the respondents submits that the matter is already under active consideration, but that the same is likely to take some more time, as it would call for concurrence/approval from Ministries like I & B, Ministry of Finance, DOPT, etc.

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4. We have given careful consideration to the rival contentions. It is an undisputed fact that the genuine grievances of the applicants who belong to group of AIR Foreign Services Translators-Broadcasters Association, for having reasonable promotional avenues in their cadre have not yet received due consideration by the respondents. It is the responsibility of the respondents to give a serious thought to the same and take suitable decision especially as the expert body like the Fifth - Central Pay Commission have examined the grievances and have come up with some recommendations.

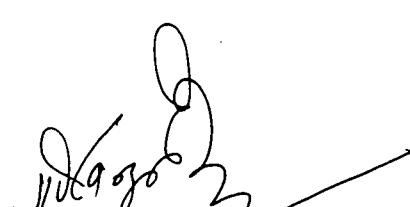
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5. In the above circumstances, we feel that, justice would be met, by directing the respondents to consider the recommendations of the Fifth Central Pay Commission with regard to the service of the applicants, including the creation of a new cadre and creation of some posts, in consultation with the concerned Ministries, and to do the needful. The applicants shall file a fresh representation, if they feel it necessary, in this regard to the concerned Ministries for taking appropriate action in the matter, who shall consider the same and take appropriate decision and communicate the same to the applicant by a reasoned and speaking order. This entire exercise should be completed within six months from the receipt of the copy of the order. If the applicants are aggrieved the decision taken by the respondents in this regard they can pursue the matter in accordance with law.

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6. OA along with MA No. 2483/2000 is  
accordingly disposed of. No costs.

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(Govindan S. Tampi)  
Member (A)

Om Shrivardhan  
(V.Rajagopala Reddy)  
Vice-Chairman (J)

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